

Office of CISF in Delhi

5909. **SHRI B.P. KADAM** : Will the Minister of HOME AFFAIRS be pleased to State :

(a) the date when the office accommodation of I. G., Central Industrial Security Force was hired at Nehru Place, New Delhi and the rent per month paid therefor ;

(b) the date when actual shifting of Office from Jor Bagh to Nehru Place took place ;

(c) whether the office accommodation at Jor Bagh has been vacated and if not the reasons therefor ;

(d) whether it is a fact that some of the top ranking officials of the Department still continue at Jor Bagh Office and if so, the reasons therefor ; and

(e) whether it is a fact that substantial portion of the accommodation hired at Nehru Place is still lying unused ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) :

(a) Hiring of office accommodation was done at Nehru Place on different dates between 6-9-1976 to 1-11-1976 as and when flats became available. The total rent per month for the hired accommodation is Rs. 69,204.70.

(b) Shifting was begun on 20-9-76 and completed by the middle of November, 1976.

(c) and (d) : One house in Jor Bagh has been surrendered. A few senior officials and essential sections continue to function at the remaining two houses in Jor Bagh as adequate telephone facilities have not yet become available at Nehru Place.

(e) Accommodation for the senior officials and essential sections presently in Jor Bagh has been kept ready in Nehru Place and will be occupied by them as soon as a telephone facilities are made available.

Additional Emoluments to Electricity Wing Employees of N. D. M. C.

5910. **SHRI BALAK RAM** : Will the Minister of ENERGY be pleased to State :

(a) whether Government have received various representations from the Electricity Wing employees of the NDMC seeking the enforcement of Judgement of the Division Bench of Delhi High Court 1898LS-3

quashing the resolution adopted by the NDMC with drawing 66 per cent additional emoluments allowed to the Electricity Wing employees of NDMC on the analogy of DESU employees ; and

(b) if so, action taken or contemplated to be taken to ensure the restoration of *status-quo* by way of granting enhanced pay scales on the analogy of DESU employees as resolved by the NDMC in January, 1974 and also held to be valid by the Delhi High Court ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) :

(a) and (b). The information is being collected and will be laid on the Table of the House.

Duty hours of Delhi Police Constables

5911. **SHRI RAMANAND TIWARY** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Delhi police constables have to be on patrolling duty from 8 A.M. to 8 P. M. ; and

(b) if so, whether this 12-hour duty is in accordance with any Government order, and if not, the reasons for which 12-hour duty is taken from them ?

THE MINISTER OF HOME AFFAIRS : (SHRI CHARAN SINGH) :

(a) No, Sir.

(b) Does not arise.

Garos, Khasis and Jaintias in Assam and Meghalaya

5912. **SHRI P. A. SANGMA** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a peculiarity in the Constitution (Scheduled Tribes Order, 1950 as amended, wherein the Garos, Khasis and Jaintias are recognised as Scheduled Tribes in Meghalaya whereas in Assam in the districts of Goalpara, Kamrup etc. they are not so recognised ;

(b) whether there are any ostensible reasons for this differential treatment among the Garos, Khasis and Jaintias *per se* ; and

(c) if not, whether Government propose to consider appropriate amendment to the said Constitution (Scheduled